

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-496(ND)/2017**

**IN THE MATTER OF:**

M/s. Synergy Steels Ltd.  
Vs.

.... Applicant/Petitioner

M/s. Bharat Heavy Electricals Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Sajeve Deora, Chartered Accountant  
Mr. Pulkit Deora & Mr. Abhishek Kumar, Advs.  
For the Respondent : Mr. Pallav Kumar, Advocate

**ORDER**

Learned counsel for the respondent requests for some time to file reply. Let the reply be filed within ten days with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 18.12.2017.

Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)